

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) No.278/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.10.2020**

Name of the Company: Shobhana Ashok Jain
Prop.of Suvidhi Industries
V/s
Anjaria Enviro Tech Pvt Ltd
Section 9 of Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Advocate, Mr. Kishan Dave on behalf of Advocate, Mr. Rashesh Parikh for the Petitioner appeared.

Advocate, Mr. Radhesh Vyas appeared on behalf of the Respondent.


The learned lawyer on behalf of the Petitioner filed withdrawal pursis to withdraw the instant petitioner.

The prayer is allowed.

Accordingly, the C.P.(I.B) 278/2020 is dismissed as withdrawn.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 15th day of October, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**